

Through Fax

(J.H.C. Sch. 1-7)

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From:

Ambuj Nath

Registrar General,
High Court of Jharkhand
Ranchi.

File No. XIX(I)/5/2016-17/Apptt.
Letter No. _____/Apptt.
Date. _____

To

The Judicial Commissioner, Ranchi;

The Principal District & Sessions Judge, Dhanbad;

The Principal District & Sessions Judge, Jamshedpur.

Sub: - Regarding lodging and boarding arrangement for the nominated Officers & Staff to attend the training programme on e-filing for Commercial Courts scheduled to be held at 3.30 P.M. on 16.09.2017 to 17.09.2017.

Sir,

In continuation to this Court's letter no. 4127/Apptt. dated 12.09.2017 (copy enclosed), I am directed to inform that no lodging and boarding arrangement will be made by the JHALSA or other Institution related to the High Court for the aforesaid Training Programme at JHALSA on 16th & 17th September, 2017.

It is further to inform that the nominated Officers & Staff for the aforesaid Training Programme shall make arrangement of lodging and boarding at their own level and they will claim T.A. & D.A. from the concerned Judgeships/Departments.

You, are, therefore, requested to inform all the concerned Officers & Staff for the needful.

Encl: As above.

Yours faithfully
Sd/- **Ambuj Nath**
Registrar General

Memo no. 4189 /Apptt.

dated, the Ranchi 12/09/2017

Copy forwarded to the Member Secretary, JHALSA, Ranchi & the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to this Court's letter under memo no. 4128/Apptt. dated 12.09.2017/ the C.P.C. I/c, e-Courts Project, High Court of Jharkhand, Ranchi for information and getting the letter uploaded on the Court's website.


Registrar General